

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

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Email: abhinav.legal@gmail.com

Place: **NEW DELHI**

Date: **21.02.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam Applicant
Versus
State of Uttar Pradesh & Ors. Respondents

REPLY /RESPONSE FILED BY THE RESPONDENT NO.5

i.e. TIRUPATI BALAJI FIBRES PVT. LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present reply has been filed by the Respondent No.5 i.e. Tirupati Balaji Fibres Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.).
2. That the answering Respondent is filing present Reply through Sh. Shailender Kumar, who is working as Accounts Executive of the answering Respondent and who, vide Board Resolution dated 17.02.2025 has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 17.02.2025 is annexed as **Annexure: R5/A.**

3. That the answering Respondent is engaged in the business of manufacturing & sale of writing, printing and kraft paper using waste paper as raw material. That the answering Respondent has a consented production capacity of 150 MT/Day.
4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent also have Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, which is valid till 20.12.2027. Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of the answering Respondent is annexed as **Annexure: R5/B.**
6. That presently the answering Respondent is meeting its fresh water requirement from ground water through 1 (One) bore-well. That the answering Respondent have No-Objection

Certificates (NOCs) for its said bore-well issued by the Ground Water Department, Uttar Pradesh, which is valid till 18.01.2027. That the answering Respondent has installed Electronic Flowmeter with totalizer at its borewells. Copy of No-Objection Certificate (NOC) issued by the Ground Water Department, Uttar Pradesh is annexed as **Annexure: R5/C**.

7. That the answering Respondent has permission to discharge 350 KLD of treated effluent. That the answering Respondent has a full fledged Effluent Treatment Plant (ETP) installed at its unit. That the ETP of the answering Respondent comprises of Hill Screen, Equalization Tank with air mixing system, Primary Clarifier, Aeration Tank with fine air diffuser system, Secondary Clarifier, Tertiary Treatment System, Sludge Handling System [Sludge Belt Mould & Sludge Beds].
8. That the answering Respondent has installed V Notch in the inlet of ETP. That the answering Respondent has duly installed OCEMS at the final discharge of ETP. That all the data of the final discharge of the ETP of the answering Respondent are transferred to CPCB as well as UPPCB server round the clock. Copy of the ETP Adequacy Report of the answering Respondent prepared by the Newcon Consultants & Laboratories, Ghaziabad (U.P.) is annexed as **Annexure: R5/D**. Photographs of the V Notch installed at ETP inlet and photograph of the OCEMS installed at the final discharge of ETP are collectively annexed as **Annexure: R5/E (Colly)**.
9. That the answering Respondent has installed one boiler of capacity 15 TPH. That the answering Respondent uses wood

chips, bio-briquettes, bagasse and husk as fuel for its above said boiler. That the answering Respondent has provided stack of height 30 meter attached with its aforesaid boiler equipped with Multi Cyclone & Wet Scrubber as APCD.

10. That the answering Respondent has an Agreement, effective from 23.12.2023, with Sh. Nitin Kumar S/o Sh. Jagmohan owner of brick kiln, namely, M/s Shiva Brick Field, Village Naseerpur, Muzaffarnagar (U.P.) for supply of fly ash for manufacturing of bricks. That the answering Respondent has one pyrolysis plant of capacity 10 TPD installed within its premises. That the plastic waste generated from the production process is used as raw material in the said pyrolysis plant for generation of pyro fuel oil.

11. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Test Reports dated 18.10.2024 of the Effluent Water from the ETP outlet and ground water samples issued by Newcon Consultants & Laboratories, Ghaziabad (U.P.) are collectively annexed as **Annexure: R5/F (Colly)**. Copy of the Test Report dated 18.10.2024 of Stack Emission issued by Newcon

Consultants & Laboratories, Ghaziabad (U.P.) is annexed as **Annexure: R5/G.**

12. That the answering Respondent is an environment friendly industry and has taken all the suitable measures for water management. That the answering Respondent has duly implemented rain water harvesting plan in its premises. That apart from the above, the answering Respondent has also adopted one pond at Village – Chaurawala (Bhokarhedi), Muzaffarnagar (U.P.). Photograph of the Rain Water Harvesting Pit installed in the unit of the answering Respondent along-with Photographs of the pond adopted by the answering Respondent are collectively annexed as **Annexure: R5/H (Colly).**

13. That in compliance of the directions issued by this Hon'ble Tribunal, inspection of the unit of the answering Respondent was done by UPPCB on 17.10.2024 and 25.11.2024. That the UPPCB filed a Joint Inspection Report along with its Affidavit on 14.12.2024 before this Hon'ble Tribunal, which contains the findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 17.10.2024 and 25.11.2024.

14. That a perusal of the said findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 17.10.2024 and 25.11.2024 shows the below mentioned facts.

(i) That the answering Respondent has valid Authorization under the provisions of Hazardous and Other Wastes

(Management and Transboundary Movement) Rules, 2016, which is valid till 20.12.2027.

- (ii) That the answering Respondent has valid NOCs for abstraction of ground water for its borewell, which is valid till 18.01.2027.
- (iii) That the average daily production of the answering Respondent is within the consented production.
- (iv) Electronic Flow Meter with totalizer has been duly installed by the answering Respondent at its borewell;
- (v) Average daily ground water withdrawal is within the consented /permitted quantity.
- (vi) That answering Respondent has duly installed ETP.
- (vii) V-notch was found installed at inlet of ETP and V-notch with ultrasonic flow meter was found installed at outlet of ETP.
- (viii) The parameters of the samples collected from ETP inlet, ETP outlet and aeration tank by the UPPCB during inspection held on 17.10.2024 and 25.11.2024 are well within the prescribed limits, which shows that the unit of the answering Respondent are complying unit.
- (ix) That the answering Respondent has installed one boiler of capacity 15 TPH. That the answering Respondent has provided stack of height 30 meter attached with its aforesaid boiler equipped with Multi Cyclone & Wet Scrubber as APCD.
- (x) That the answering Respondent has an Agreement, effective from 23.12.2023, with Sh. Nitin Kumar S/o Sh. Jagmohan owner of brick kiln, namely, M/s Shiva Brick Field, Village Naseerpur, Muzaffarnagar (U.P.) for supply of fly ash for manufacturing of bricks.

- (xi) That the answering Respondent has one pyrolysis plant of capacity 10 TPD installed within its premises. That the plastic waste generated from the production process is used as raw material in the said pyrolysis plant for generation of pyro fuel oil.
- (xii) That during the inspection conducted by UPPCB on 17.10.2024 and 25.11.2024, the answering Respondent found complying w.r.t. effluent discharge norms as well as stack monitoring reports also shows that the value of particulate matter within the prescribed norms.
15. That as far as the observation made by the UPPCB in its aforesaid Report dated 14.12.2024 the "*Unit has not installed Electromagnetic Flow Meter with Totalizer at recycled effluent reuse point*" is concerned it is submitted that the answering Respondent has already installed the Electromagnetic Flow Meter with Totalizer at recycled effluent reuse point. Photograph of the Electromagnetic Flow Meter with Totalizer at recycled effluent reuse point of the answering Respondent is annexed as **Annexure: R5/I**.
16. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.5, namely, Tirupati Balaji Fibres Pvt. Ltd.;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For Tirupati Balaji Fibres Private Limited

Auth. Sign

RESPONDENT NO.5

THROUGH

ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

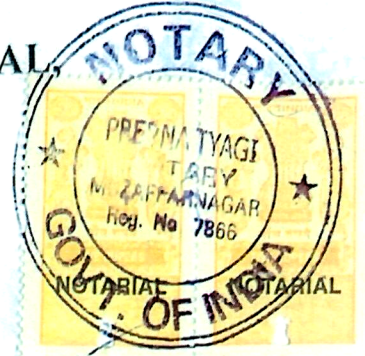
Email: abhinav.legal@gmail.com

Place: **NEW DELHI**

Date: **21/2/2025**

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)



IN THE MATTER OF:

Gautam Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

AFFIDAVIT

1. Shailender Kumar aged about 42 years S/o Late Sh. Ramesh Chand working as Accounts Executive with Tirupati Balaji Fibres Pvt. Ltd. having its Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.5 herein) do hereby solemnly affirm state as under:-

1. That I am working as Accounts Executive with Tirupati Balaji Fibres Pvt. Ltd. (the Respondent No.5 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For Tirupati Balaji Fibres Private Limited

[Signature]
Auth. Sign
DEPONENT

VERIFICATION:

Verified at on this day of _____ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
The deponent
is/are identified by Sbrt.....
I have satisfied myself by examining the
deponent who understands the contents of
the affidavit which has been read out and
explained by me to the deponent for.....
Charged Rs.....
NOTARY, DISTT. MUZAFFARNAGAR

DEPONENT

[Signature]
Auth. Sign

Identified by
[Signature]

12/1 FEB 2025

PREETI TYAGI
NOTARY
MUZAFFARNAGAR



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ANNEXURE R5/A

TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED

(Formerly Known as : TIRUPATIBAALAJI FIBERRS LIMITED)

Manufacturers of : Quality Grade Kraft Paper

Regd. Office & Works : 9th Km. Bhopa Road, Muzaffarnagar-251001 (U.P.) INDIA
Ph. : +91-7500300051, +91-7500300046, E-mail : info.tirupatibalaji@gmail.com

CIN : U21000UP1995PTC073074

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF M/s TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED IN THEIR MEETING HELD ON MONDAY, 17TH FEBRUARY, 2025 AT 11:00 AM, HAVING SERIAL NO. 7 AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT 9TH KM BHOPA ROAD, MUZAFFARNAGAR, UP 251001

The Chairman informed the Board of Directors of the Company regarding the pending Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The Chairman further informed the Board of Directors of the Company regarding the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereby the Company has been directed to file its Reply/Response in the aforesaid Original Application being O.A. No.797/2024.

The matter was discussed and following resolution was passed:

RESOLVED THAT in compliance to the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, New Delhi passed in the said O.A. No.797/2024, a Reply /Response by & on behalf of the Company shall be filed before the Hon'ble National Green Tribunal, New Delhi in the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT Sh. Shailender Kumar aged about 42 years S/o Late Sh. Ramesh Chand R/o 806/22, Main Road, Janakpuri, Muzaffarnagar (U.P.) working as Accounts Executive with the Company be and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, Principal Bench, New Delhi as may be considered necessary in relation thereto and incidental to the said Original Application being O.A. No.797/2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT a copy of this Resolution, duly certified by any one of the directors, be furnished to the concerned persons /authorities as may be required and they be requested to act thereon.

Certified True Copy

For and on behalf of

Tirupatibaalaji Fiberrrs Private Limited,

For Tirupatibaalaji Fiberrrs Private Limited

Director

~ Raghav Agarwal

(Director)

DIN: 08817033

Address: 165, South Civil Lines,

Muzaffar Nagar, UP 251001



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ANNEXURE: R5/B

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18732/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :21/12/2022

To,

M/s TIRUPATIBAALAJI FIBERRS PVT LTD

9th Km, Bhopa Road , Muzaffarnagar, MUZAFFARNAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18732 and 21/12/2022 .
2. Reference of application (No. and date) 18465289 and 04/11/2022 .
3. Mr NAVEEN AGARWAL of M/s TIRUPATIBAALAJI FIBERRS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9TH K.M., BHOPA ROAD, MUZAFFARNAGAR. .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.225 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	0.20 MT/ANNUM
3	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.075 MT/ANNUM

1. The authorization shall be valid for a period of 20/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

ABHISHEK
TRIPATHIDigitally signed by ABHISHEK
TRIPATHI
Date: 2023.02.13 14:54:20 +05'30'

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

ABHISHEK TRIPATHI

Digitally signed by ABHISHEK

TRIPATHI

Date: 2023.02.13 14:54:27 +05'30'

- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 15- It is the mandatory duty of the authorised person to comply with the guideline for transportation

of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.02.13 14:54:43 +05'30'
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI
Date: 2023.02.13 14:54:50 +05'30'
CEO/EE, I/C Circle _____



866
GROUND WATER DEPARTMENT
(Ground Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form B (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL
 FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND
 WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC038113

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000597

Name of the Owner	NAVEEN AGARWAL	Company Name	TIRUPATIBAALAJI FIBERRS PVT LTD.
Designation पद	DIRECTOR	Authorization Letter प्रधिकार पत्र	Download
Company Address कंपनी का पता	9TH KM BHOPA ROAD, MUZAFFARNAGAR.	Application Form Serial No.	MZFN1221NIN0093
Address of the Applicant	9TH KM BHOPA ROAD MUZAFFARNAGAR	Specimen Signature	
Date of Submission	27/12/2021		
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particulars of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/04/1994		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Drainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	33.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	60.00

Date of Energization (In Case of Electric Pump)

30/04/1994

Maximum Allowable Rate of Withdrawal (m³/hr.): 60.00

Maximum Allowable Running Hours Per Day: 10.00

Maximum Allowable Annual Extraction of Ground Water:

216000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by Industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date 05/02/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

ANNEXURE: RSTID**Newcon Consultants India Pvt. Ltd**Environmental Compliances, Groundwater Studies, Impact
Assessments and Design of Pollution Control Systems

(18)

Office: 204-205 Ansal Sumedha Complex, RDC Rajnagar, Ghaziabad (201002) U.P.
Mobile: 8512842764, 9999058896, Email: newconc@gmail.com

ADEQUACY EVALUATION REPORT FOR ETP

*ON***M/s TIRUPATI BALAJI FIBRES LTD.**
9th Bhopa road, MUZAFFARNAGAR (U.P.) 251001*Prepared By:***M/S NEWCON CONSULTANTS INDIA PVT. LTD.****&****NEWCON CONSULTANTS & LABORATORIES****204-205, 2nd Floor, Ansal Sumedha Complex, RDC Raj Nagar,
Ghaziabad (U.P.)****PHONE: 0120 - 4387075**



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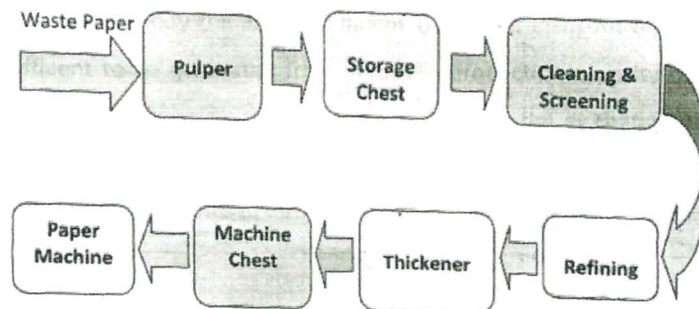
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1. SCOPE OF THE STUDY: Adequacy assessment & evaluation of individual treatment units. Visit done in M/s Tirupati Balaji Fibres Limited, Muzaffarnagar on 15/08/2024 in connection with adequacy report of ETP

2. MILL BACK GROUND: Tirupati Balaji Fibres Ltd in Bhopa Road, Muzaffarnagar is known to satisfactorily cater to the demands of its customer base. Customer centricity is at the core of Tirupati Balaji Fibres Ltd in Bhopa Road, Muzaffarnagar and it is this belief that has led the business to build long-term relationships. Ensuring a positive customer experience, making available goods and/or services that are of top-notch quality is given prime importance. It has total production capacity of 150 MT/Day including writing, printing and kraft paper.



3. OBJECTIVE OF THE STUDY: The present report is to assess the adequacy & specifications of existing effluent treatment plant (ETP) for treatment of effluent to achieve the discharge norms. The report is prepared based on information provided by the mill with respect to water consumption, waste water generation, size of unit of existing ETP and pollution load assessed by analysing waste water sample collected by Newcon Consultants and Laboratories team during visit to mill.





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4. WATER CONSERVATION MEASURES ADOPTED BY MILL:

The mill has implemented various measures and best practices for water conservation. The brief of measures implemented are as follows:

(i) **Closing loop of gland cooling & vacuum pump sealing:** The fresh water used for above purpose is collected, clarified & reused in close loop and fresh water is used as makeup water level. With the adoption of above measures, the fresh water consumption was reduced from 10 m³/T to 3.81 m³/T approx and similarly load was also reduced drastically.

Specific Water Consumption

Month	Production (MT)	Industrial Water Uses (m ³)	Specific Water Consumption (m ³ /MT)
Jan-24	2085.436	8744	4.19
Feb-24	2130.59	7138	3.35
Mar-24	2032.38	8608	4.23
Apr-24	2174.846	7780	3.57
May-24	1856.522	7730	4.16
Jun-24	2320.265	8044	3.46
Net	12600.039	48044	3.813

(ii) **Fresh water consumption:** With use of best practices & technology up-gradation the fresh water consumption has been reduced to 3.81 m³/t paper.





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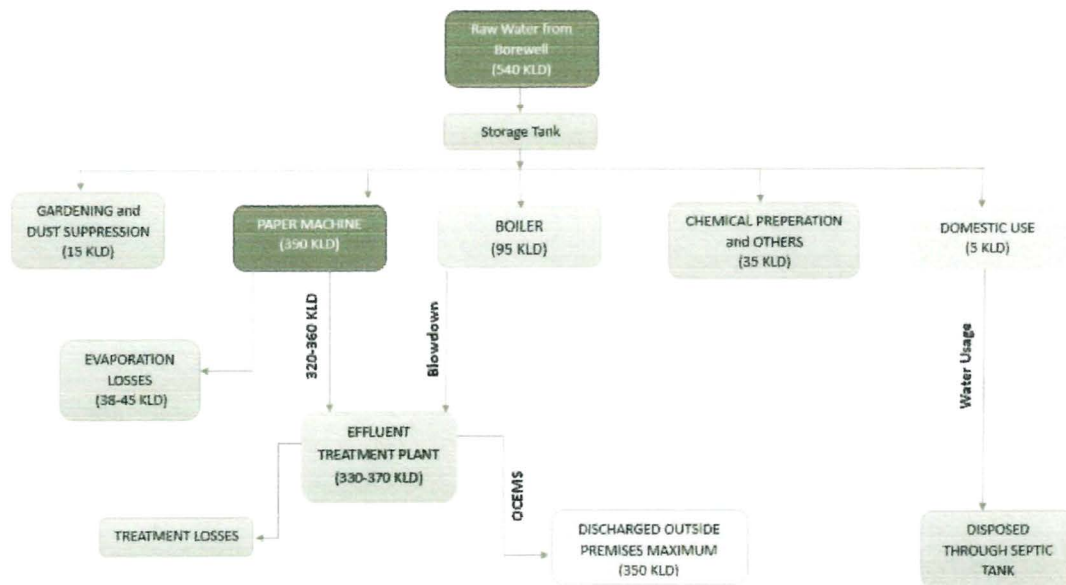
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The section wise fresh water consumption is given below,

S. No	Units	Water Consumption, m ³
1	Pulp Mill	Recycled water
2	Paper Machine	390
3	Boiler, Chemical Preparation and other utility	130
5	Others	20
6	Total (m ³ /day)	540





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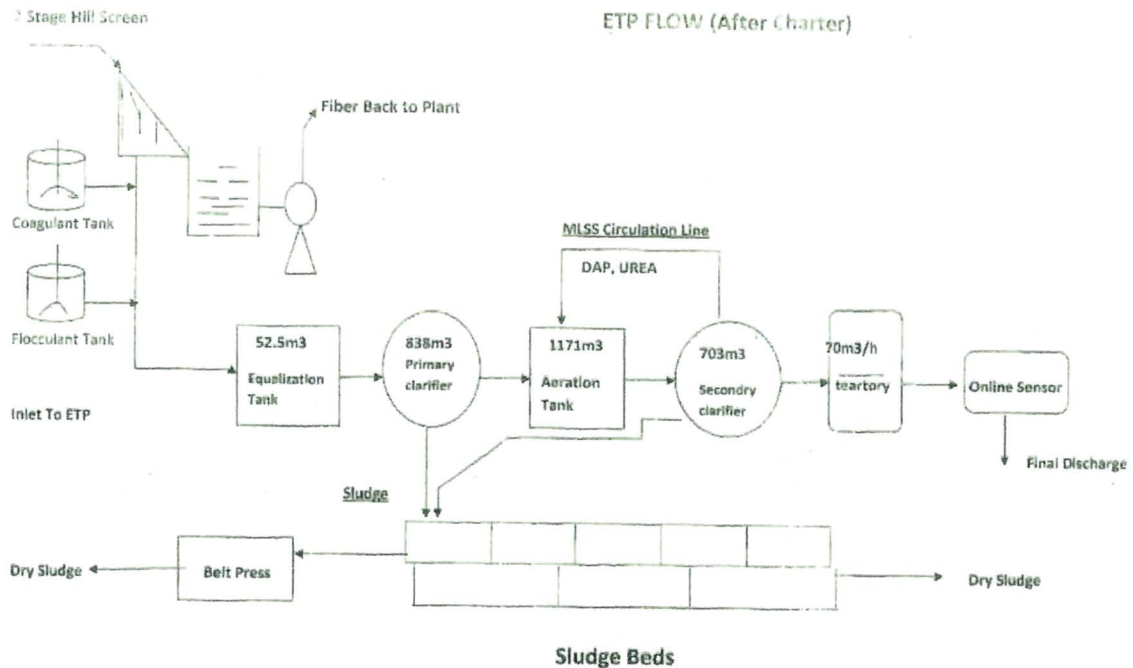
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(iii) **Waste water generation and norms:** The waste water generation after recycling is as under as per CPCB Charter for water recycling and Pollution prevention in Pulp and Paper Industries in Ganga River Basin.

S. No	Parameter	Discharge Norms
1.	Wastewater Volume, m ³ /day	350
2.	TSS, mg/l	<30
3.	COD, mg/l	<150
4.	BOD, mg/l	<20
5.	Colour PCU	<150

(a) PRESENT EFFLUENT TREATMENT PRACTICE:





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The effluent from various sections & excess water of Paper Machine is taken to equalization tank after hill screen (Fibre recovery) which is having provision of disintegrator mixing system to avoid the settling of suspended solids. After equalization, the effluent is treated in primary, secondary & tertiary treatment. The aeration tank is equipped with fine air diffuser system to maintain the desired level of dissolved oxygen in effluent for obtaining proper efficiency of biomass and consortium of the culture added to aeration tank. After aeration tank the mixed liquor is clarified using secondary clarifier for separation of suspended active bio sludge. The overflow of secondary clarifier is further treated using Tube settler & Dual Media Filter (DMF) for removal of colour, COD & BOD. The coagulant & flocculant are used for efficient reduction of pollutants. The tertiary treated effluent after achieving the discharge norms is discharged to a local drain. The part of underflow of secondary clarifier is recycled to maintain desired level of MLSS in aeration tank and rest along with sludge of tertiary treatment is de-watered through sludge belt press process & bed for further disposal. The layout of combined effluent stream is given.

(b) Adequacy of existing ETP:

Total effluent volume, m ³ /day (as per consent)	- 350 (15 m ³ /hr)
TSS, mg/l	- 2700
COD, mg/l	- 2100
BOD, mg/l	- 720
TDS, mg/l	- 2010

****NOTE:** – It was found during visit that the unit is using fresh water @ 280 m³/day & discharging approximately 115 m³/day as treated waste water. It was not operating on full efficiency.





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ETP details with remarks as per CPCB charter:

S. No	Units	Specifications	Status/ Remarks
1	Hill Screen		
2.	Equalization tank with air Mixing system	Capacity- 52.5 m ³ Retention time – 3.5 hrs	Adequate
3	Primary Clarifier	Capacity – 838 m ³ Dia – 17 m SWD – 3.7 m Retention time – 55 hours	Adequate to handle effluent more than the design discharge
	Aeration tank with fine air diffuser system	Capacity- 1171 m ³ Ret. time- 78 hr Available oxygenation Capacity is more than oxygen required.	Capacity of aeration tank & oxygenation capacity of aerators & biomass are adequate to treat more than the present effluent & BOD load to meet the discharge norms under optimum conditions. Advised to add one extra blower as standby.
4	Secondary Clarifier	Capacity- 703 m ³ Dia-16 m SWD-3.5 m Retention time- 46.8 hr	Adequate to handle around effluent more than the present effluent volume. (Permissible SOR-16-20 m ³ /m ² /day)
5	Tertiary Treatment System	Capacity- 70 m ³ /hr	Adequate to handle the present effluent volume.
7	Sludge handle system -Sludge Belt Mould -Sludge beds	Available	Adequate for dewatering of ETP sludge load.
8	OCEMS	Available with online flow meter	Adequate as per requirement





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OBSERVATIONS:

The following are the observations made during visit to mill with respect to process water conservation & effluent treatment plant.

(A) The mill is manufacturing kraft/writing/printing using waste paper as raw material.

(B) The mill has installed V Notch in the inlet of ETP and online monitoring device at the final discharge of ETP. All data of final discharge (pH, TSS, COD, BOD, Colour & Flow (m³/hr) are transferred to CPCB/UPPCB server round the clock. Mill has also provided V-Notch at final discharge.

(C) The unit has implemented & adopted "Bare Minimum Technology (BMT)" for process improvement & ETP upgradation for pollution reduction as suggested under CPCB charter'

(D) The adoption of above measures along with best practices reduced water consumption from 10 m³/day to around 3.8 m³/day.

(E) **ETP up-gradation:** The ETP has been upgraded up to tertiary treatment level to comply the CPCB charter.

(G) The tertiary treatment system includes filtration using Dual Media Filter (DMF).

(H) The existing ETP consists equalization tank with provision of agitation, Pre-Treatment process, Aeration tank with diffusers for maintaining desired DO level, secondary clarifier, tertiary treatment system (DAF) i.e. dual media filters.

(I) Sludge Filter Press & sludge beds are being used for dewatering of ETP sludge.

(J) online Monitoring system is already in place and connected to CPCB/UPPCB server.

(K) The effluent discharge observed was around 2.2 m³ /t paper'





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Steps initiated by Mill to reduce water consumption:

- Tirupati Balaji Fibers Ltd started recycling water at Paper Machine back water after physiochemical treatment.
- Pump sealing water is also recovered in vibro screen and recycled back into pump sealing.

Remarks:

Based on information given by Mill for water consumption, size & specification of ETP units, and pollution load assessed by Newcon Consultants and Laboratories during visit to Mill. Following are the remarks with respect to adequacy of existing ETP:

The existing ETP consisting equalization tank, Pre -Treatment Process, Primary Treatment, Aeration tank, secondary clarifier', tertiary treatment, sludge handling system is adequate and sufficient for treatment of present effluent & BOD load to achieve the discharge norms provided ETP operates under optimum condition.

- a) Mill is advised to install Anaerobic treatment system to further improve the quality i.e. COD mainly & BOD for recycling.
- b) Mill is also advised to operate ETP under optimum conditions to achieve the discharge norms on regular basis.

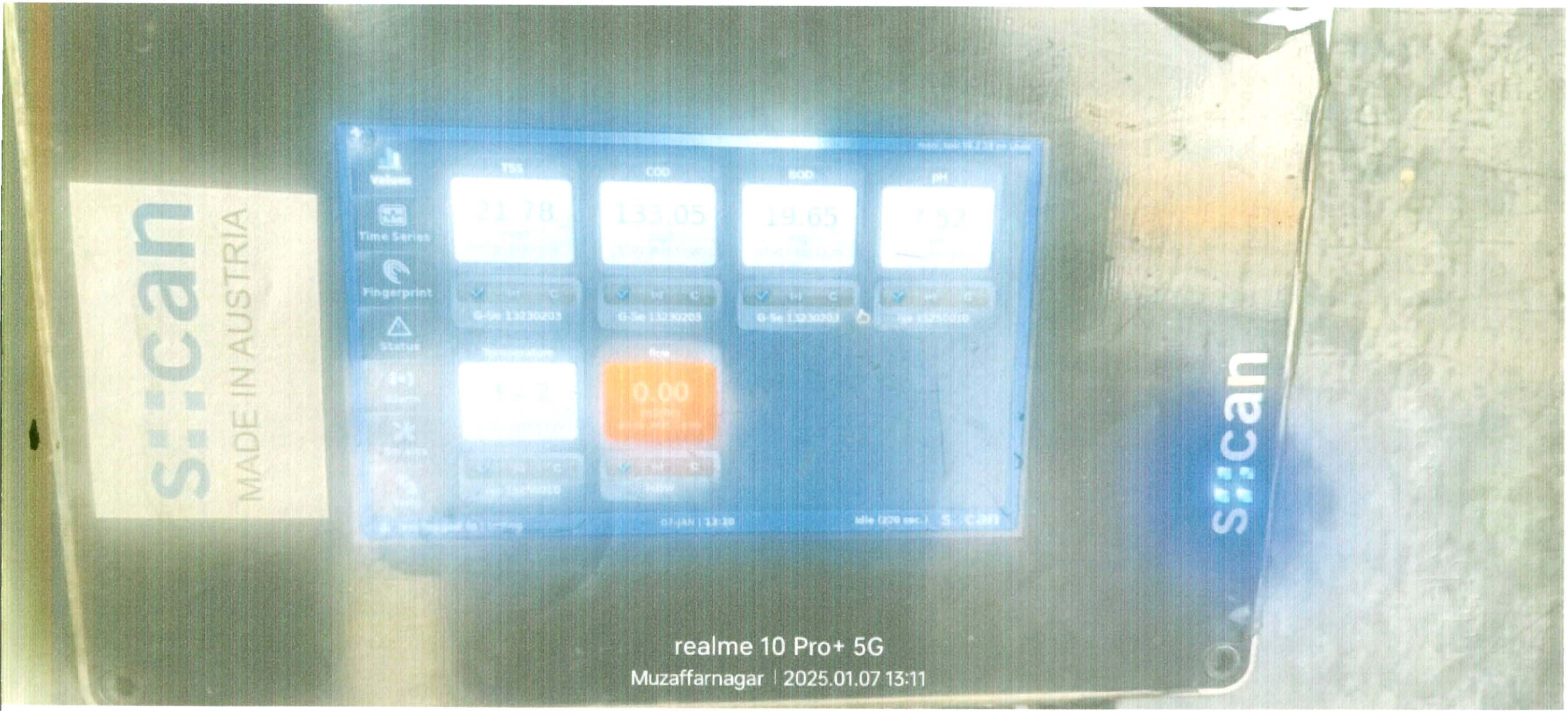


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ANNEXURE: R5/E (colly)

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realme 10 Pro+ 5G

Muzaffarnagar | 2025.01.07 13:11

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Page No.: 1 of 1

TEST REPORT No. NCL/ED-047/14/10/24		DATE OF REPORT : 18/10/2024
Name and Address of Customer	M/S TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED 9TH K.M. STONE BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 18/10/2024
Analysis Start Date	: 14/10/2024	Sample ID No.	: NCL/ED-047/14/10/24
Date of Sampling	: 12/10/2024	Sample Receipt Date	: 14/10/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Litre
Sampling Description	: Effluent Water After Treatment	Packing	: PVC Cane
Sampling Location	: ETP Outlet		
Sampling Protocol	: IS:17614 (Part-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.23	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	19	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	22	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	110	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

End of Report

Remarks : BDL-BELOW DETECTION LIMIT

ED-047/14/10/24-1



Checked by
SONU
Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES



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2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
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TEST REPORT

Page No.: 1 of 2

TEST REPORT No. NCL/ED-049/14/10/24		DATE OF REPORT : 18/10/2024
Name and Address of Customer	M/S TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED 9TH K.M. STONE BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAILS

Sample Name	: Ground Water	Analysis End Date	: 18/10/2024
Analysis Start Date	: 14/10/2024	Sample ID No.	: NCL/ED-049/14/10/24
Date of Sampling	: 12/10/2024	Sample Receipt Date	: 14/10/2024
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 2+1 Litre
Sampling Description	: Ground Water	Packing	: PVC Cane
Sampling Location	: Post Monsoon		
Sampling Protocol	: IS:17614 (Part-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	IS : 3025 (P-4)	BDL(DL-1.0)	5.0	15
2	Odour	--	IS : 3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS : 3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	IS : 3025 (P-10)	BDL(DL-1.0)	1.0	5
5	pH Value	--	IS : 3025 (P-11)	6.93	6.5-8.5	No Relaxation
6	Total Dissolved Solids	mg/L	IS : 3025 (P-16)	426	500	2000
7	Total Hardness (as CaCO ₃)	mg/L	IS : 3025 (P-21)	122	200	600
8	Total Alkalinity (as CaCO ₃)	mg/L	IS : 3025 (P-23)	70	200	600
9	Chloride (as Cl)	mg/L	IS : 3025 (P-32)	46	250	1000
10	Nitrate (as NO ₃)	mg/L	IS : 3025 (P-34)	BDL(DL-0.2)	45	No Relaxation
11	Sulphate (as SO ₄)	mg/L	IS : 3025 (P-24)	11.8	200	400
12	Fluoride (as F)	mg/L	APHA 4500-F-D	BDL(DL-0.1)	1.0	1.5
13	Free Residual Chlorine (as Cl ₂)	mg/L	IS : 3025 (P-26)	BDL(DL-0.1)	0.2	1.0
14	Cyanide (as CN)	mg/L	IS : 3025 (P-27)	BDL(DL-0.02)	0.05	No Relaxation
15	Iron (as Fe)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	1.0	No Relaxation

ED-049/14/10/24-1



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Authorized Signatory



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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Page No.: 2 of 2

TEST REPORT No. NCL/ED-049/14/10/24

DATE OF REPORT : 18/10/2024

S.No.	Parameters	Unit	Test Method	Result	Specification /Limit As Per IS:10500, Amd. 2018	
					Desirable Limit	Permissible Limit
16	Zinc (as Zn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	5.0	15.0
17	Boron (as B)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.5	1.0
18	Nickel (as Ni)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.02	No Relaxation
19	Manganese (as Mn)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.1	0.3
20	Lead (as Pb)	mg/L	IS : 3025 (P-65)	BDL(DL-0.005)	0.01	No Relaxation
21	Selenium (as Se)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
22	Arsenic (as As)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.01	No Relaxation
23	Cadmium (as Cd)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.003	No Relaxation
24	Molybdenum (as Mo)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.07	No Relaxation
25	Chromium (as Cr)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.05	No Relaxation
26	Aluminium (as Al)	mg/L	IS : 3025 (P-65)	BDL(DL-0.01)	0.03	0.2
27	Silver (as Ag)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.1	No Relaxation
28	Barium (as Ba)	mg/L	IS : 3025 (P-65)	BDL(DL-0.001)	0.7	No Relaxation
29	Mercury (as Hg)	mg/L	IS : 3025 (P-65)	BDL(DL-0.0005)	0.001	No Relaxation
30	Mineral Oil	mg/L	IS : 3025 (P-39)	BDL(DL-0.1)	0.5	No Relaxation
31	E.Coll	MPN/100ml	IS : 1622	Absent	Not Specified	Not Specified
32	Total Coliform	MPN/100ml	IS : 1622	Absent	Not Specified	Not Specified

End of Report

Remarks : BDL=Below Detection Limit.

ED-049/14/10/24-2

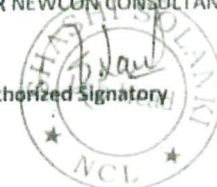


Checked by
Sonu

SONU
Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-046/14/10/24		DATE OF REPORT : 18/10/2024
Name and Address of Customer	M/S TIRUPATI BAA LAJI FIBERRS PRIVATE LIMITED 9TH K.M. STONE BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 18/10/2024
Analysis Start Date	: 14/10/2024	Sampling Done By	: NCL
Date of Sampling	: 12/10/2024	Duration of Sampling	: 30 Min
Sampling Protocol	: As Per CPCB Guideline	Sample ID No.	: NCL/ED-046/14/10/24
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 15 TPH
Type of fuel used	: Agro Fuel	Quantity of fuel used	: 85 & 65 Ton/Day
Stack height above the ground level	: 30 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 785 mm	Material of Construction	: MS
Attached APCS	: Multi Cyclone & Dust Collector	Normal Operating Schedule	: 24 Hrs.
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 32°C	Flue gas temperature	: 115°C
Velocity of the flue gases	: 8.22 mtr/sec	Sampling Flow Rate of SPM	: 27.0 LPM
Sampling Flow Rate for Gases	: 1.7 LPM	Quantity of Emission discharged	: 10704.98 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	46	80
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	13	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.35	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	81	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

ED-046/14/10/24-1



Checked by
JITENDER
 Section Incharge

FOR NEWCON CONSULTANTS & LABORATORIES

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PONDS ADOPTED BYM/S TRIPATI BALAJI FIBERS LTD

ANNEX 886! R5/I

35



ELECTRONICS
SYSTEMS AND DEVICES

Flow 000.0 m³/hr
Totl 000000200.1

OUTPUT



FIT 7223

FLOW INDICATOR TOTALISER

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

KNOW ALL to whom these presents shall come that I, Shailender Kumar aged about 42 years S/o Late Sh. Ramesh Chand working as Accounts Executive with Tirupati Balaji Fibres Pvt. Ltd. having its Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.5 herein)do hereby appoint: -

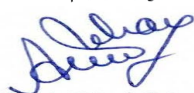
ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

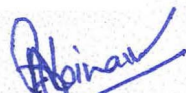
- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2025.

Accepted subject to the terms of the fees



ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)



For Tirupati Balaji Fibres Private Limited



Auth. Sign

Client



37888

sunil sharma <sunilsharma20192019@gmail.com>

pdf copy of reply respondent no-5 in O.A no.797/2024

1 message

sunil sharma <sunilsharma20192019@gmail.com>

Fri, Feb 21, 2025 at 1:42 PM

To: rocz.lko-mef@nic.in, dmmuz@nic.in, ms@uppcb.com, mscb.cpcb@nic.in

Sir,

Kindly find the attached pdf copy of Response/Reply filed by Respondent no.5 Tirupati fibres Pvt. Ltd in O.A no.797/2024 titled as Gautam v/s State of Up & Ors.

Thanks

sunil sharma



Tirupati Balaji Fibres Pvt. Ltd..pdf

C/O Anubhav Anand Aron
Advocate of Respondent no.5